

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO. 69/2004 IN
OA NO. 2120/2002
MA NO. 1103/2004

~~ This the 15th day of July, 2004

HON'BLE SH. V.K. MAJOTRA, VICE CHAIRMAN (A)
HON'BLE SH. KULDIP SINGH, MEMBER (J)

Mahavir Singh
S/o Sh. Chander Singh,
r/o L-1857, Shastri Nagar,
Meerut-25005.
(By Advocate: Sh. R.R.Bharati)

Versus

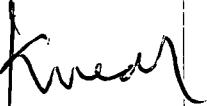
Sh. Naresh Narad,
Secretary to the Government of India
Department of Heavy Industries
Ministry of Industry and Public Enterprises,
Udyog Bhawan,
New Delhi.
(By Advocate: Sh. Rajinder Nischal)

O R D E R (ORAL)

By Sh. V.K. Majotra, Vice Chairman (A)

Learned counsel of the respondents has filed a copy of order dated 14.7.2004 regarding implementation of the directions of this Court inasmuch as applicant has now been asked to contact the Cash Section to receive payment. Learned counsel stated that in case the applicant completes the formalities within one week's time, thereafter within one month's time respondents shall make the necessary payment. Learned counsel of the applicant agrees to this.

2. CP is disposed of in accordance with the respondents' suggestion as accepted on behalf of the applicant. Notices to the respondents are discharged.


(KULDIP SINGH)

Member (J)

'sd'


(V.K. MAJOTRA)

Vice Chairman (A)

15.7.04